

Annexure 9

Name of the Corporate Debtor: Warasgaon Assets Maintenance Limited

Date of Commencement of CIRP - December 20, 2018

List of Creditors as on 31st Jan, 2021

List of Unsecured Financial Creditors (other than financial creditors belonging to any class of creditors)

Sl.No.	Name of creditor	Identification No.	Details of claim received		Details of claim admitted						Amount of contingent claim	Amount of any mutual dues, that may be set off	Amount of claim not admitted	Amount of claim under verification	Remarks if any,	
			Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by security interest	Amount covered by guarantee	whether related party	% voting share in CoC, if applicable						
1	Lavasa Corporation Limited	U55101MH2000PLC187834	-	28,46,18,93,522.51	2,85,54,58,064.00	Inter Corporate Deposit	-	-	Yes	-	-	-	-	-	25,60,64,35,458.51	-

Note: The Hon'ble National Company Law Tribunal, Mumbai bench ("NCLT") has vide order dated February 26 2020 consolidated the corporate insolvency resolution process ("CIRP") of Lavasa Corporation Limited ("LCL"), Warasgaon Assets Maintenance Limited ("WAML") and Dasve Convention Center Limited ("DCCL") (such consolidated process being hereafter referred to as the "LCL Consolidated CIRP") and appointed Mr. Shailesh Verma, as the Resolution Professional ("RP") for the LCL Consolidated CIRP. Thereafter, the handover from the erstwhile RP of WAML i.e. Mr. Abhilash Lal, has been delayed due to the imposition of lockdown on account of Covid-19 outbreak and the same is yet to be fully concluded. Claims in respect of WAML have already been verified and admitted by its erstwhile RP basis the information received/ available with the erstwhile RP and for the purposes of the Consolidated LCL CIRP, the RP has relied on the list of creditors shared by the erstwhile RP. As of now, Mr. Shailesh Verma, is in receipt of the summary of claims and certain claim documents and the same are under examination. The complete set of the claim forms and the related documents are yet to be handed over by the erstwhile RP. Therefore, the list of claims has been prepared and uploaded on the basis of summary of claims only and may undergo revision as and when the handover of the relevant document is completed by the erstwhile RP of WAML and the examination is done.